

AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Only Oil India Ltd. suffered direct loss of around 39,000 tonnes in crude oil production in its fields of Upper Assam by the floods in August and September, 1988. Some of the Oil India Ltd. fields which had been shut during the floods showed considerable change in their production behaviour. As such, consequential loss in crude oil production on account of floods during this period is estimated to be an additional 40,000 tonnes.

(c) Prevention of washing away of oil due to flood is related to the overall flood-protection measures for this area.

Setting up of new L.P.G. Bottling Plants

1238. SHRI HARI SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Commission propose to set up five new liquified petroleum gas bottling plants in the country as decided in the month of September 1988; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) No, Sir. There is no proposal for ONGC to set up LPG bottling plants. ONGC's LPG Recovery Plants are in operation at Ankleswar, Hazira and Uran.

(b) Does not arise.

Clearance Of Gujarat Power projects

1239. SHRI VITHALBHAI M. PATEL: Will the Minister of ENERGY be pleased to state;

(a) whether it is a fact that a number of proposals for setting up power stations in Gujarat are pending for clearance with the Central Government;

(b) if so, how many proposals are pending at present with the Central Government; and

(c) by when the above proposals are likely to be cleared, project-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) and (b) Nine proposals for setting up of power generation projects in Gujarat are pending for clearance of the Central Government.

(c) While all efforts are made to expedite the clearance of the power projects in order to meet the growing power demand, approval to the projects for execution depends upon several factors such as the comprehensiveness of project reports, expeditious response of the project authorities to various comments/observations of the Central Electricity Authority/Central Water Commission availability of various inputs, such as fuel and water, and various clearances such as from the environment, forest and civil aviation angles, etc. and the relative priority accorded by the State Government to the projects in terms of allocation of funds.

Revision of the rate of royalty on crude production

1240. SHRI VITHALBHAI M. PATEL:

SHRI MIRZA IRSHADBAIG:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the revision of the rate of royalty on crude oil produced from Gujarat is due from 1st April, 1987;

(b) whether any amount has so far been paid to the Government of Gujarat on account of the due royalty; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) The last revision of the rate of royalty took effect from 1st,

April, 1984. According to provisions of the Oil Fields (Regulation and Development) Act, 1948 and Petroleum and Natural Gas Rules, 1959, the rate of royalty can not be enhanced in less than three years. The rate of royalty also can not exceed 20 per cent of the sale price of crude oil at the oil fields or the oil well-head. The present rate of royalty, calculated as a percentage of the basic price received by the producing companies, is close to the limit of 20 per cent.

(h) and (c) All amounts due to the State Governments on account of current rate of royalty are being paid regularly.

Public sector investment in Gujarat

1241. SHRI VITHALBHAI M. PA-TEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that no public sector investment has been made in Gujarat during the last five years;

(b) what is the total public sector investments in different States in the country upto June 1988, State-wise;

(c) what is the criteria for public sector investments in different parts of the country; and

(d) what are the reasons for denying central public sector Projects to Gujarat?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No, Sir.

(b) State-wise public sector investments as on 31-3-1987, upto which date only information is available is given in the enclosed statement (see below).

(c) Central investments in different parts of the Country are made taking into consideration the techno-economic viability of projects while keeping in view the need for overall balanced regional development.

(d) Gujarat has not been denied Central Public Sector projects.

Statement (Rs . in Crores)
Name of State/ Gross Block
Territory Union (as on
31-3-1987)

Andhra Pradesh	. 6761.52
Assam 3808.72
Bihar	6969.20
Gujarat....	3197.79
Himachal Pradesh	527.43
Haryana	649.69
Jammu & Kashmir .	117.84
Karnataka	1721.52
Kerala	1074.44
Madhya Pradesh	8571.69
Maharashtra .	. 10905.09
Manipur	139.68
Meghalaya	4.27
Nagaland	78.17
Orissa 4637.65
Punjab	641.02
Rajasthan	786.95
Sikkim	0.55
Tamil Nadu .	. 3018.82
Tripura....	160.83
Uttar Pradesh .	. 3913.96
West Bengal .	4524.94
Chandigarh	4.06
Andaman & Nicobar	9.89
Delhi	. 1928.48
Goa	35.27
Pondicherry .	8.53
Others & Unallocated	. 3859.87
TOTAL:	. 68051.87

Proposals to set up more refineries

1242. SHRI CHITTA BASU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government propose to set up some more Refineries for refining the increasing imports of crude from foreign countries; and

(b) if so, what are the details in this regard?